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C.A.No. 2013-2015 OF 1999

ITEM No.106

Court No.6

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos.2013-2015/1999

BAILAMMA @ DODDABAILAMMA 'DEAD' & ORS.

APPELLANT (S)

VERSUS

POORNAPRAJNA HOUSE BLDG. COOP. SOC. & ORS.

RESPONDENT (S)

(With Appln.(s) for substitution and with office report)

[WITH I.A.NOS.8-10 : APPLN. FOR SUBSTITUTION TO BRING ON RECORD
THE LRS. OF DECEASED APPELLANT NO.2 AND SETTING ASIDE ABATEMENT]

[WITH I.A.NOS.11-13 : APPL. FOR C/DELAY IN FILING THE APPLICATION
FOR SUBSTITUTION]

WITH C.A.NOS.2016-2023/1999 - (With office report)

C.A.NOS.4590-4592/99 - (With appln.(s) for bringing LR.s. on record
and with office report)

C.A.NOS.2073-2077/2000

Date : 05/10/2004 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Appellant (s)Mr. R.S. Hegde, Adv.
in CA 4590-92 &Mr. Chandra Prakash, Adv.
for res. in CA 2073-Ms. Savitri Pandey, Adv.
77 & 2016-23for Mr. P.P. Singh, Adv.

CA 2016-23Mr. D. Mahesh Babu, Adv.

CA 2073-77Mr. S.U.K. Sagar, Adv.

Mr. Naveen R. Nath, Adv.

Ms. Anitha Shenoy, Adv.

Ms. Lalit Mohini Bhat, Adv.

Ms. Hetu Arora, Adv.

Mr. G. Ramakrishna Prasad, Adv.

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For Respondent (s)
in CA 4590-92Mr. Bhimrao Naik, Sr.Adv.
Mr. N.D.B. Raju, Adv.
Mr. G. Prabhakar, Adv.

StateMr. Anil K. Mishra, Adv.
Mr. S.R. Hegde, Adv.

Mr. N. Ganpathy, Adv.

Mr. N.D.B. Raju, Adv.
Mr. G. Prabhakar, Adv.
Ms. Bharathi R., Adv.
Ms. Prerna Kumari, Adv.

UPON hearing counsel the Court made the following
O R D E R

C.A.Nos.4590-4592/99 :

De-linked from the batch.

Delay condoned.

Substitution allowed.

Mr. R.S. Hegde, learned counsel for the appellant started his arguments at 3.50 p.m. and had not concluded till 4.00 p.m. when the Court rose for the day.
The matters remained part-heard.

C.A.Nos.2013-2015, 2016-2023 of 1999 & 2073-2077 of 2000 :

Delay condoned.

Substitution allowed.

Learned counsel for the appellant in C.A.Nos. 2016-23/99 states that the appellant No.1, M. Ko dandaraju, has died on 12.9.2004 and he seeks two weeks' time to bring on record the LRs. Two weeks' time is granted for the purpose.
List these matters after two weeks.

Sarita
Court Master

(Shelly Sengupta)